

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

C.P. (IB) No. 62/Chd/Hry/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ... **Applicant**

Versus

Harish Kumar Saini ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 16.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. Viren Shama, Advocate

For the Personal Guarantor : None

ORDER

Despite repeated calls, none appears on behalf of the Personal Guarantor. It seems that the Personal Guarantor does not want to file any objection against the report, therefore, respondent-Personal Guarantor is proceeded against *ex parte*. List on 22.08.2024 for *ex parte* arguments.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)